

8

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.90/90

New Delhi, This the 15th Day of July 1994

Hon'ble Shri C.J. Roy, Member(J)

Hon'ble Shri P.T.Thiruvengadam, Member(A)

1. Shri Reva Dhar  
S/o Shri Sadanand  
photographer  
Under Chief Public Relation officer  
Northern Railway  
N.D.C.R. Building  
New Delhi.
2. Shri Baljoo Ram  
S/o Shri Basudev  
Bromide Printer  
Under Chief Public Relations Officer  
Northern Railway  
N.D.C.R. Building  
New Delhi.

....Applicants

Shri Madhok, Proxy counsel for  
Shri B.S.Maines, Advocates

versus

Union of India: Through

1. The General Manager  
Northern Railway  
Baroda House  
New Delhi.
2. The Chief Public Relations Officer  
Northern Railway  
N.D.C.R. Building  
New Delhi.

...Respondents

By Shri D S Mehndru, proxy counsel for  
Shri P.S. Mehndru.

D R D E R (oral)

Hon'ble Shri C.J. Roy, Member(J)

1. In this case the reliefs claimed by applicant No.1 and 2 have been considered. In view of the fact that applicant No.1 has already superannuated the relief of regularisation and promotion can only be granted to applicant No.2 who is still in service. The learned counsel for the respondents produced two orders which are taken on file; one is for regularisation and the other is for promotion

with regard to applicant No.2.

2. Shri Madhok representing on behalf of Shri B.S. Mainee states that the case may be dismissed as withdrawn. Therefore the OA is dismissed as withdrawn. No costs.

P.T. *[Signature]*

(P.T. THIRUVENGADAM)  
Member (A)

*[Signature]*  
(C.J. ROY)  
Member (J)

LCP